retirement. No such permission is required in respect of Groups 'B', 'C and 'D' officers.

So far as this Ministry is aware, the following two officers have taken up employment in large industrial Houses [private sector since 1978:

(i) A Deputy Secretary (Group 'A' Officer) in the Ministry of Petroleum, Chemicals and Fertilizers (Department of Chemicals and Fertilizers) dealing with matters relating to Drug Industry was allowed to be absorbed permanently in Indian Drugs & Pharmaceuticals Limited, a Public Undertaking Sector under the administrative control of this Ministry with effect from the 13th April, 1978 subject to Vue condition, inter alia, that in the event of the service of the officer being terminated at the instance of either the Public Sector Undertaking or the officer within a period of two years from the date of his retirement' from Government of India service and permanent absorption in the Public Sector Undertaking, the approval of the Government of India would be obtained by the officer before he takes any private employment.

The officer resigned from the Public Sector Undertaking after the expiry of the two years period and joined OPPI (Organisation of Pharmaceuticals Producers of India), for which no permission of Government was required.

(ii) An Assistant (Group 'B' Non-, gazetted) o_f this Ministry is understood to have secured em-plyment with M/s. J. K. Synthetics Limited after his voluntary retirement in 1978.

(c) and (d) These officers and any other representatives of the Private firms as well as their Associates are allowed to meet the officers of the rank of Under Secretary and above only by prior appointment with the

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officer concerned. They are not allowed to meet officers below 'he rank of Under Secretary as well as the other staff. It is not therefore correct that they have free access to the official records through sections and the Staff. All cases are examined and disposed of at appropriate levels on merits and in accordance with rules and orders.

Survey of Brahmaputra Valley

2287. SHRI SYED AHMAD HASHMI: Will the Minister of PETROLEUM!, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether National Geo-Physical Research Institute has conducted any survey of Brahmaputra Valley to explore Oil and Natural gas recently; and

(b) if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) Yes, Sir. The Survey was carried out by the Institute at the instance of Oil India Limited in January, 1978.

(b) An area of abut 9400 sq. kms. of eastern Brahmaputra Valley was surveyed for airborne magnetics. Such survey provide very general picture of basement configuration and some indication of possible sedimentary thickness in the area. Such raconaisance surveys provide only preliminary data and are not indicative of oil and gas structures in the area. Studies of this type are followed by more detailed seismic-surveys.

Payment of pension to pensioners of Assam oil Company, Digboi

2288. SHRI AJIT KUMAR SHARMA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Goverment are aware of the long-term grievances of the

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pensioners ₀f th* Assam Oil Company, Digboi;

(b) whether t lese pensioners have been deprived o the benefit of increased rate of pension due to them;

(c) whether hey have also been denied their du>; medical facilities; and

(d) by when they will be paid their enhanced jension as per direction of the Central Government issued in 1968?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHI\ SHANKAR): (a) From time to t mle the erstwhile Assam Oil Compa* y received petitions for enhancing the pensions due to the increase in the cost of living. After the takeover of Assam Oil Company Limited, only cne such petition has been received.

(b) There ia no provision for enhancement of tension in the erstwhile Assam Oil Company Pension Fund Rules.

(c) Pensione -a are not entitled to medical faciliti >s.

(d) This Department is not aware of any directions issued by the Cen tral Government in 1968 prescribing enhanced pens on to such Oil Com panies.

Services Rules in Oil India Limited, Oulliajan

2289. SHRI AJIT KUMAR SHARMA: Wi 1 the Minister of PET-ROLEUM, CHEMICALS AND FER-TILIZERS be pleased to state:

(a) what i_s the promotion policy in Oil India Limted, Duliajan and whe ther it is strictly followed by *ttis* management;

(b) whether there arte any Service Rules in Oil India Limited, Duliajan;

(c) whther employes have been harrassed by the management in the matter of transfers and promotion; and (d) whether the present management has also restored to favouritism in the matter of recruitment?

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THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): (a) As per the promotion policy of **OJ.L.** vacancies in the executive cadre of the Company are normally filled by promotion of suitably qualified candidates from within the organisation, failing which the vacancies are filled up by direct recruitment through advertisements in the national press or by obtaining the services of competent personnel on deputation. This policy is strictly followed by the Management.

- (b) Yes, Sir.
- (c) No, Sir.
- (d) No, Sir.

Top 20 Industrial Houses

2290. SHRI LAKHAN SINGH-SHRI SUNDER SINGH ' BHANDARI:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total assets, turn-over and profits of the top 20 Industrial Houses during each of the last three years;

(b) the names of th'a companies which are under the control of each one of them along with the names of their products being marketed; and

(c) the foreign exchange earnd by each House in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE" AMD COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) A statement is attache^ indicating the requisite information. [See Appendix CXXI, Annuxure No. 74].